



Central Administrative Tribunal Principal Bench, New Delhi

C.P. No. 122/2021
in
O.A. No. 2105/2020

Tuesday, this the 15th day of June, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

1. Rajeev Pandey,
age 35 years
s/o Kapil Ram Pandey
r/o 276-P, Sector 5, Gurugram – 06
working as Assistant Section Officer, CSIR Hqrs.
2. Meesam Zaidi, aged 34 years
s/o Sardar Hussain Zaidi
r/o C-21, CRRI Staff Colony CV Raman Marg,
Maharani Bagh New Delhi – 110 085
working as Assistant Section Officer CSIR-CRRI, Delhi Mathura
Road, New Delhi – 25.
3. Ritika Sharma, aged 31 years
d/o late Kamleshwar Datt Sharma
r/o EA 86, Second Floor Inderpuri, New Delhi
working as Assistant Section Officer (S&P)
in CSIR National Physical Laboratory.
4. Mitul Gupta,
aged 31 years s/o M.L. Gupta
r/o 99/C-12, Sector 3 Rohini, Delhi – 110 085
working as Assistant Section Officer in CSIR –NPL.
5. Upendra Upadhyay, aged 31 years
s/o Kishan Lal Upadhyay r/o B-22,
CSIR Scientist Apartments,
Maharani Bagh, Delhi – 65
working as Assistant Section Officer, CSIR Hqrs.
6. Swati Ranjan, aged 31 years,
d/o late Manoranjan Kumar,
r/o B-168, South Moti Bagh, New Delhi



working as Assistant Section Officer,
Audit Section, CSIR Hqrs, New Delhi – 110 001.

7. Abu Jose P, aged 31 years,
s/o Jose P Joseph r/o EA 86,
Second Floor Inderpuri,
New Delhi Working as Assistant Section Officer CSIR
Headquarters, New Delhi.
8. Sanjay Kumar, s/o Sh. Bikram Ram,
Aged 36 years r/o House No.141,
H Block Sector 223,
Sanjay Nagar Ghaziabad,
Uttar Pradesh – 201002,
Working as Assistant Section Officer (G) CSIR-HRDC

... Applicants

(By Advocate : Mr. Rahul Pandey and Mr. Shivendra Singh)

Versus

1. Dr. Shekhar C. Mande,
Secretary, DSIR and Director General,
Council of Scientific & Industrial Research,
Anusandhan Bhawan,
2, Rafi Marg,
New Delhi – 110001.

... Respondent

(By Advocate : Mr. R. S. Rana)

O R D E R (ORAL)

Mr. Justice L. Narasimha Reddy:

This C.P. is filed alleging that the respondents did not implement the order dated 18.12.2020 passed in O.A. No. 2105/2020. The direction issued in the O.A. was to pass orders on the representation submitted by the applicants on 02.09.2019.

Item No.2



2. Today, we heard Mr. Rahul Pandey and Mr. Shivendra Singh, learned counsel for applicants and Mr. R S Rana, learned counsel for respondents.

3. The C.P. is filed shortly after the disposal of the O.A. On 19.04.2021, the respondents passed an order on the representation of the applicants. If the applicants are not satisfied with the said order, they have to pursue the remedy in accordance with law.

4. We, therefore, close the C.P, leaving it open to the applicants to pursue the remedy *vis-à-vis* order dated 19.04.2021, if they are not satisfied with that. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

June 15, 2021
/lg/sunil/ankit/sd/dsn/